

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A. No.60/256/2019 Date of decision: 15.03.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

Paramjeet Kaur, aged 57 years, W/o Varinderpal Singh Masaun Yoga Teacher, resident of H. No.52-B, Swastik Vihar, Mansa Devi Complex, Panchkula, Postal Address, H. No.281, Sector-18, Panchkula-134109, Group C.

**... APPLICANT
VERSUS**

1. Kendriya Vidhalaya Sangathan, F-9 124-B, Shaheed Jeet Singh Marg, Block B, Qutab Institutional Area, New Delhi, Delhi-110016 through its Commissioner.
2. Kendriya Vidyalaya Sangathan, SCO 71-72, Sector 31-A, Chandigarh-160031, through its Assistant Commissioner.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, SCO 71-72, Sector 31-A, Chandigarh-160031.
4. Director Sports, Youth Affairs Department, Haryana, Near Majri Chowk, Youth Hostel, Sector-3, Panchkula, District Panchkula-134109.

... RESPONDENTS

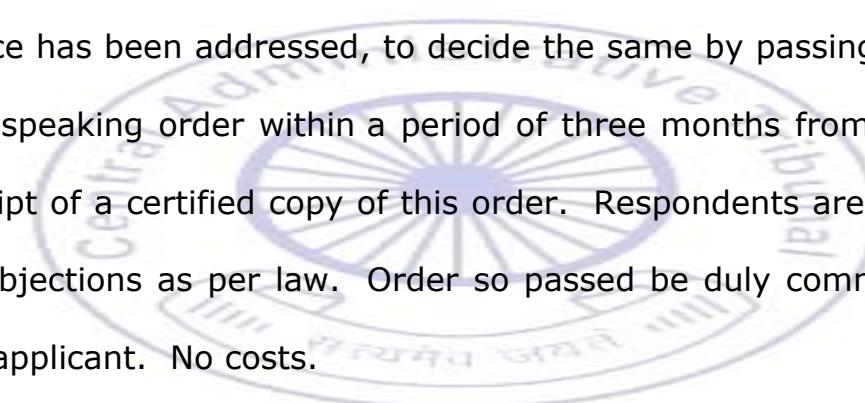
PRESENT: Ms. Tahaf Bains, counsel for the applicant.
Sh. R.K. Sharma, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Present O.A. has been filed by the applicant with a solitary prayer to direct the respondents to decide her pending legal notice dated 20.09.2018 (Annexure A-26).

2. Heard Ms. Tahaf Bains, learned counsel for the applicant, who argued that since respondents are sitting right over the matter, therefore, let a direction be issued to them decide the same in a time bound manner.
3. Issue notice.
4. Sh. R. K. Sharma, who is present in the Court, accepts notice and submitted that he has no objection to disposal of the O.A. but prayed that respondents may be given liberty to raise all legal pleas available to them while deciding legal notice of the applicant.
5. In view of the above, without commenting on the merit of the case, the O.A. is disposed of with a direction to the authority, to whom legal notice has been addressed, to decide the same by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. Respondents are free to take all objections as per law. Order so passed be duly communicated to the applicant. No costs.



(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 15.03.2019.

Place: Chandigarh.

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